

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

4. I.A. 3362/2020
IN
C.P.(IB)-314(MB)/2019

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.11.2022**

NAME OF THE PARTIES: Saraswati Marketing

V/s

H & V Engineering & Construction Pvt Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

I.A. 3362/2020

Ms. Suyesh Kakarla, counsel appearing for the Applicant/Liquidator is present through virtual hearing.

The above Application is filed by liquidator seeking permission to sell the Corporate Debtor as a going concern after expiry of 90 days as per the Regulation. In view of the recent amendment to the Regulation deleting the 90 days cap, the above application is no longer necessary and stands **disposed of**.

List the main company petition on **02.12.2022**.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)
/RKS/

Sd/-
H. V. SUBBA RAO
Member (Judicial)